

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

7. CA 485/2022  
IN  
CP/61(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: Aveo Real Estate Holdings Private Limited

Section 66 (1) of Companies Act, 2013, Rule 11 of NCLT, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Vidisha Poonja, Ld. Counsel for the Applicant/ Petitioner present.
2. **CA-485/2022**: This is an Application filed by the Applicant for early hearing of the matter, the same is **allowed** and **disposed of**.
3. List this matter for final hearing on **01.11.2022**.

Sd/-

**MANOJ KUMAR DUBEY**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**